



**The Kerala University (Alternate Arrangement Temporarily of the Senate and
Syndicate) Act, 2018**

Act 18 of 2018

Keyword(s):

Special Provision for Temporary Alternate Arrangement

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Government of Kerala
 2018



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 Reg. No. KL/TV(N)/634/2018-20

കേരള ഗസറ്റ്
KERALA GAZETTE

അസാധാരണം
EXTRAORDINARY

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
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| | | 1193 മിഥുനം 19 19th Mithunam 1193 1940 ആഷാഢം 12 12th Ashadha 1940 | |

കേരള സർക്കാർ

നിയമ (നിയമനിർമ്മാണം-ജി) വകുപ്പ്

വിജ്ഞാപനം

നമ്പർ 10682/ലെഗ്.ജി2/2018/നിയമം.

2018 ജൂലൈ 3
 തിരുവനന്തപുരം, 1193 മിഥുനം 19
 1940 ആഷാഢം 12.

കേരള സംസ്ഥാന നിയമസഭയുടെ താഴെപ്പറയുന്ന ആക്റ്റ് പൊതുജനങ്ങളുടെ അറിവിലേക്കായി ഇതിനാൽ പ്രസിദ്ധപ്പെടുത്തുന്നു. നിയമസഭ പാസ്സാക്കിയ പ്രകാരമുള്ള ബില്ലിന് 2018 ജൂലൈ 3-ാം തീയതി ഗവർണ്ണറുടെ അനുമതി ലഭിച്ചു.

ഗവർണ്ണറുടെ ഉത്തരവിൻപ്രകാരം,

ബി. ജി. ഹരീന്ദ്രനാഥ്,
നിയമ സെക്രട്ടറി.

സർക്കാർ പ്രസ്സുകളുടെ സുപ്രഭാഷിനാൽ തിരുവനന്തപുരം ഗവൺമെന്റ് സെക്രട്ടേറ്റ് പ്രസ്സിൽ അച്ചടിച്ച് പ്രസിദ്ധീകരിച്ചത്, 2018.

GOVERNMENT OF KERALA
Law (Legislation-G) Department
NOTIFICATION

No. 10682/Leg.G2/2018/Law.

3rd July, 2018

Dated, Thiruvananthapuram, 19th Mithunam, 1193

12th Ashadha, 1940.

In pursuance of clause (3) of Article 348 of the Constitution of India, the Governor of Kerala is pleased to authorize the publication in the Gazette of the following translation in English language of the Kerala University (Alternate Arrangement Temporarily of the Senate and Syndicate) Act, 2018 (18 of 2018).

By order of the Governor,

B. G. HARINDRANATH,
Law Secretary.

[Translation in English of the “2018-ലെ കേരള സർവ്വകലാശാല (സെനറ്റിന്റെയും സിൻഡിക്കേറ്റിന്റെയും താൽക്കാലിക ബദൽ ക്രമീകരണം) ആക്റ്റ്” published under the authority of the Governor.]

ACT 18 OF 2018

THE KERALA UNIVERSITY (ALTERNATE ARRANGEMENT TEMPORARILY OF THE SENATE AND SYNDICATE) ACT, 2018

An Act for the alternate arrangement temporarily of the Senate and Syndicate of the Kerala University.

Preamble.—WHEREAS, it is expedient to make provisions for the alternate arrangement temporarily of the Senate and Syndicate of the Kerala University;

BE it enacted in the Sixty-ninth Year of the Republic of India as follows:—

1. *Short title and commencement.*—(1) This Act may be called the Kerala University (Alternate Arrangement Temporarily of the Senate and Syndicate) Act, 2018.

(2) It shall be deemed to have come into force on the 17th day of May, 2018.

2. *Special provision for temporary alternate arrangement for exercising the powers and performing the functions of the Senate and Syndicate of the Kerala University.*—(1) Notwithstanding anything contained in the Kerala University Act, 1974 (17 of 1974) or in any statute, regulation, ordinance or rules made thereunder or in any judgment, decree or order of any court, in the case of the Senate and Syndicate of the Kerala University, the term of office of which expired prior to the date of commencement of this Act, the functions of the Senate and Syndicate of the said University shall be exercised by an interim body nominated by the Government under sub-section (2) for a period of six months or till the reconstitution of the Senate and Syndicate in accordance with the provisions of the Kerala University Act, 1974 (17 of 1974), whichever is earlier.

(2) The Government may, by notification in the Gazette, nominate an interim body consisting of the following members to exercise all the powers and perform all the functions of the Senate and Syndicate of the said University:—

1. *Ex-officio* members of the Syndicate.

2. Nominated members:

(i) A teacher of the University;

(ii) A teacher from Government Colleges affiliated to the University;

(iii) One Principal each from the Government Colleges and Aided Colleges affiliated to the University;

(iv) Two teacher representatives from the Aided Colleges affiliated to the University;

(v) One student from the University or from the Government or Aided Colleges affiliated to the University;

(vi) Six eminent persons working in the education sector, of which one shall be a woman and one shall be a person belonging to the Scheduled Castes or Scheduled Tribes.

3. *Repeal and saving.*—(1) The Kerala University (Alternate Arrangement Temporarily of the Senate and Syndicate) Ordinance, 2018 (36 of 2018) is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under this Act.
